क्षेत्रीय कार्यालय–उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppcb.com, e-mail:roghaziabad@uppcb.in

संदर्भ संख्या : 2627 /NGT-184/OA-558/2024 दिनांक 16/03/2024

To,

The Registrar,
The National Green Tribunal,
Principal Bench,
New Delhi
E-mail- judicial-ngt@gov.in & ngt.filling@gmail.com

Sub: Reply/response in compliance of Hon'ble National Green Tribunal, Principal Bench, New Delhi Order dated 18.01.2024 in OA No-558/2023 Anuj Jain Versus Union of India & Others.

Respected Sir,

With reference to the above-mentioned subject in compliance of Hon'ble National Green Tribunal, order dated 18.01.2024 in OA No-558/2023 Anuj Jain Versus Union of India & Others. Compliance report is hereby submitted for kind perusal and necessary action please.

Enclosure: Report.

Yours Sincerely

(Vikas Mishra)
Regional Officer

Copy to:

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Chief Environmental Officer, Circle-1, U.P. Pollution Control Board, Lucknow for information.
3. Shri Pradeep Misra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action please.
4. Law Officer-I, U.P. Pollution Control Board, Lucknow for information.

Regional Officer

Reply/response with respect to Hon'ble NGT order dated 18.01.2024 passed in the matter of Anuj Jain Vs Union of India & Ors. in in OA No. 558/2023.

The Hon'ble NGT in the said matter passed the following direction on 18.01.2024, which is placed as under: -

".....8 Nothing has been pointed out by the Counsel for the UPPCB to show that any effective action has been taken in terms of above direction. Hence, we direct respondent no. 6 not to proceed with the project without complying with the requisite environmental norms.

9. Learned Counsel for the UPPCB is also directed to file the action taken report in terms of the directions in paragraph 8 of the order dated 08.12.2023 within three weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF....."

Action taken: -

i. In compliance of Hon'ble NGT order dated 18.01.2024, inspection of M/s Nipun Saffron Valley at Khasra No. 1058m, 1726M/1, 1725M/2, 1724M, 1056M, 1058M, 1060/1, Village-Pasonda Pargana, Loni, District Ghaziabad was carried out by official from UPPCB on 09.03.2024. Copy of inspection report is attached as **Annexure-I.**

ii. As per present status it was observed that sewerage water generated from the society is discharged into sewer line. During visit Project proponent provided the copy of letter No-1036/ST-GM/2023-24 dated 02.02.2024 issued by office of General Manager (Water), Ghaziabad Nagar Nigam (Copy is annexed as **Annexure-II**). According to the said letter sewer of the society is connected to Nagar Nigam STP 56 MLD, Indirapuram, Ghaziabad, which is operational and complying. Presently sewerage water generated from the society is being treated through the above said STP. In mean time during visit installation of STP capacity 90 KLD was found in progress and expected to be commenced in the month of April-2024 as informed by project proponent.

1-

iii. The project proponent has installed 03 Nos Rain water Harvesting system which is operational and 01 Nos is under construction.

iv. The Project Proponent applied for consent to operate on 13.02.2024 and CTO was issued vide letter No-203140/UPPCB/Ghaziabad (UPPCBRO)/CTO/both/GHAZIABAD/2024 Date: 14/03/2024, which is valid upto 31.07.2025. Copy of CTO is annexed as **Annexure-III.**

v. UPPCB vide letter no. H-05782/C-1/Jal/G-727/Parya.chati/2023 Dated 15.01.2024 has imposed Environmental Compensation of Rs. 1,38,28,125/- for the violation period from 30.06.2021 to 01.12.2023 (Total Defaulter Days-885) but not deposit. Copy of letter is annexed as **Annexure-IV.** In view of above UPPCB has written letter to District Magistrate, Ghaziabad on 11.03.2024 to recover the said environmental compensation. Copy of letter is annexed as **Annexure-V.**

It is respectfully submitted that the Uttar Pradesh Pollution Control Board is regularly monitoring the units and ensuring that no such activity violating Environmental norms is conducted. Further necessary action is being taken against the violators in accordance with rules.

The above report is being submitted for kind perusal.

(Vikas Mishra)
Regional Officer

2-

Annexure-I

Inspection report in compliance of Hon'ble National Green Tribunal, New Delhi in the matter of Anuj Jain Vs Union of India & Ors. in in OA No. 558/2023.

A: General Information		
1.	Name & Address of the Unit	M/s NIPUN BUILDERS DEVELOPERS PVT LIMITED, Khasra No. 1056M, 1058M, 1060/1, 1724M, 1725M/2, 1726M, GHAZIABAD.
2.	Date of Inspection	09.03.2024
3.	Name and Designation of Inspecting Officer	Kunwar Santosh Kumar, A.E.E.
4.	Name of the Proprietor/Contact person, Designation	Mr. Sanjay Kohli, G.M.
5.	Year of Establishment	2019 (As per completion certificate issued by GDA on 22.01.2019)
6.	Capacity	Group housing project (Plot area - 13636 sqm and built-up area of 69,862.42 SQM). Dwelling units 527.
7.	Operational status	Operational
8.	Consolidated consent (Air & Water)	Issued on 14.03.2024, Valid upto 31.07.2025
B: Water Pollution and its Control		
9.	Source of Water Supply	Municipal Supply.
10.	Water Consumption	90 KLD
11.	Waste water discharge (KLD)	75 KLD
12.	Status of STP/ETP	During visit installation of STP of capacity 90 KLD was found under progress and expected operation of STP in the month of April-2024.
13.	Mode of Treated effluent disposal	Sewer Line
14.	Treated Effluent Analysis report	The Project proponent has provided the copy of letter No-1036/ST-GM/2023-24 dated 02.02.2024 issued by office of General Manager (Water), Ghaziabad Nagar Nigam. According to the said letter sewerage water generated from the society is connected to Nagar Nigam STP 56 MLD, Indirapuram, Ghaziabad.
15.	Status of Rain water Harvesting system	04 Nos Rain water harvesting system installed. (03 Nos Operational and 01 Nos under construction).
C: Air Pollution and its Control:		
16.	Source of Air Pollution,	DG Set-380 KVA
17.	Status of Air Pollution Control System	**DG Set-** Acoustic Enclosure with appropriate stack height installed.
18.	Fuel Details	As approved by CAQM.
D: Solid Waste Management:		

19.	Municipal Solid Waste Generation	Approximate 200 kg/day Municipal Solid Waste is generated from the society. Which is collected Door to Door through Nagar Nigam, Ghaziabad for disposal.
E: Others:		
20.	Environmental Compensation	i. UPPCB vide letter no. H-05782/C-1/Jal/G-727/Parya.chati/2023 Dated 15.01.2024 has imposed Environmental Compensation of Rs. 1,38,28,125/- for the violation period from 30.06.2021 to 01.12.2023 (Total Defaulter Days-885) but not deposit. ii. In view of above UPPCB has written letter to District Magistrate, Ghaziabad on 11.03.2024 to recover the said environmental compensation.
Remarks		Presently unit is having valid consent to operate under Water (Prevention and Control Pollution) Act. 1974 and Air (Prevention and Control Pollution) Act. 1981.

Santosh

(Kunwar Santosh Kumar)
Assistant Environment Engineer

Annexure-II

E/w.w./E.E(jal)/23-24/Mahaprabandhak(Jal)

4(02/24)

कार्यालय महाप्रबन्धक(जल), गाजियाबाद नगर निगम

पत्रांक: /036 /एस0टी0-जी0एम0/2023-24 दिनांक- 02.02.2024

विषय:- खसरा नं0-1056 मी0, 1058 मी0, 1060/01 मी0, 1724, 1725/02 मी0, 1726 मी0/01 मी0 ग्राम पसौंडा, गाजियाबाद के सीवर डिस्पोजल के सम्बन्ध में।

श्री राकेश सिंघला,
मैसर्स निपुण बिल्डर्स एन्ड डवलपर्स प्रा0 लि0,
खसरा नं0-1056 मी0, 1058 मी0, 1060/01 मी0, 1724,
1725/02 मी0, 1726 मी0/01 मी0 ग्राम पसौंडा,
गाजियाबाद।

कृपया उपरोक्त विषयक आपके पत्र के सम्बन्ध में अवगत कराना है प्रश्नगत खसरो पर निर्मित होने वाली सोसायटी से निकलने वाले सीवर का निस्तारण इन्दिरापुरम योजना में स्थित 56 एम0एल0डी0 सीवर ट्रीटमैन्ट प्लान्ट से नियमानुसार आवश्कता के क्रम में किया जा रहा है।

महाप्रबन्धक(जल)
गाजियाबाद नगर निगम
महाप्रबन्धक (जल)
जल कल विभाग
नगर निगम गाजियाबाद

5-

Annexure-II

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

203140/UPPCB/Ghaziabad(UPPCBRO)/CTO/both/GHAZIABAD/2024 **Date: 14/03/2024**

To,

M/s

NIPUN BUILDERS DEVELOPERS PVT LIMITED

Khasra No. 1056m, 1058m, 1060/1, 1724m, 1725m/2, 1726m ,GHAZIABAD,201001

Application Id-24873035

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **NIPUN BUILDERS DEVELOPERS PVT LIMITED** located at **Khasra No. 1056m, 1058m, 1060/1, 1724m, 1725m/2, 1726m ,GHAZIABAD,201001**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA NIPUN BUILDERS DEVELOPERS PVT LIMITED **granted for the period from 13/03/2024 to 31/07/2025** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Group housing project (Plot area - 13636 sqm)	.	Metric Tonnes/Day

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	75	STP	SEWAR LINE

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	COD	250 MG/L
2	BOD	30 MG/L
3	OIL & GREASE	10 MG/L

6-

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	DG set 380 KVA	AS APPROVED BY CAQM	1	Particulate Matter	As approved by CAQM/CPCB

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As approved by CAQM/CPCB

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1- Unit shall comply the direction issued by the UPPCB letter number H-05782/C-1/Jal/G-727/Environment compensation/2023 dated 15.01.2024 and deposit Environment compensation Rs. 1,38,28,125/- with immediate effect.

8-

2- The project shall comply with directions of Hon'ble National Green Tribunal/Hon'ble Supreme Court/CAQM/ CPCB/UPPCB passed from time to time.
3- The project proponent shall obtain NOC from UPGWD for abstraction of ground water.
4- The project shall comply with Solid Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Trans boundary) Rules, 2016, E-waste (Management) Rules, 2016, Construction and Demolition Waste management Rules, 2016.
5- Project shall develop as per the green belt as per the guidelines issued vide Board office order no. H10405/220/2018/02 Dt. 16-02-2018.
6- The project shall recycle as much water as possible within the project before discharging outside.
7- Unit shall install and operate STP of capacity 90 KLD and complying the parameters. Treated water from STP shall be reused in gardening, flushing etc. as must as possible.
8- Unit shall submit analysis reports of treated effluent/emission from NABL accredited Laboratory.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2024.03.15 13:02:16 +05'30'

REGIONAL OFFICER, GHAZIABAD.

Copy to:

CEO-1, UPPCB, LUCKNOW.

Vikas Mishra
Digitally signed by Vikas Mishra
Date: 2024.03.15 13:02:31 +05'30'

REGIONAL OFFICER, GHAZIABAD.

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रॉक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure-12

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No- H05782 /C-1/जल/जी0–727/पर्या0क्षति0/2023

Date: 15/01/2024

सेवा में,

मैसर्स निपुण सैफरान वैली (मैसर्स निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0),
खसरा नं0–1726एम/1, 1725एम/2, 1724एम, 1056एम, 1058एम, 1060एम,
ग्राम पसौडा, तहसील–लोनी,
गाजियाबाद।

पंजीकृत

विषयः–इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने के सम्बन्ध में।

महोदय,

कृपया बोर्ड मुख्यालय के पत्र संख्या जी 42080/सी–1/जी–727/का0ब0नो0/2023 दिनांक 06.12.2023 द्वारा परियोजना के विरूद्ध जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है, जो वर्तमान में प्रभावी है। उक्त के परिपेक्ष्य में परियोजना का निरीक्षण क्षेत्रीय कार्यालय के अधिकारियों द्वारा दिनांक 06.01.2024 को किया गया। ग्रुप हाउसिंग सोसायटी से जनित घरेलू उत्प्रवाह के शुद्धिकरण व्यवस्था हेतु एस0टी0पी0 का निर्माण कार्य पूर्ण कर लिया गया है। परन्तु निरीक्षण के दौरान एस0टी0पी0 सम्बन्धी प्लांट एवं मशीनरी स्थापित नहीं पायी गयी। परियोजना का पूर्व निरीक्षण दिनांक 01.12.2023 के समय ग्रुप हाउसिंग सोसायटी से जनित घरेलू उत्प्रवाह के शुद्धिकरण व्यवस्था हेतु एस0टी0पी0 नहीं पाया गया। निरीक्षण के समय कलेक्शन टैंक स्थापित पाया गया। निरीक्षण के दौरान परियोजना से जनित घरेलू उत्प्रवाह को नगर निगम, गाजियाबाद की सीवर लाईन में निस्तारण होता हुआ पाया गया था। तत्क्रम में बोर्ड मुख्यालय के पत्र दिनांक 06.12.2023 द्वारा परियोजना के विरूद्ध रू0 1,38,28,125/– (रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पचीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित करते हुये जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1974 की धारा 33ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है, जो वर्तमान में प्रभावी है। उक्त के परिपेक्ष्य में परियोजना द्वारा उक्त पत्र की अनुपालन आख्या कार्यालय में दिनांक 06.01.2024 तक अप्राप्त है। क्षेत्रीय अधिकारी, गाजियाबाद द्वारा परियोजना मैसर्स निपुण सैफरान वैली (मैसर्स निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0), खसरा नं0–1726एम/1, 1725एम/2, 1724एम, 1056एम, 1058एम, 1060एम, ग्राम पसौडा, तहसील–लोनी, गाजियाबाद के विरूद्ध जारी कारण बताओ नोटिस दिनांक 06.12.2023 की पुष्टि करते हुये रू0 1,38,28,125/– (रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पचीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

अतः मा0 एन0जी0टी0 द्वारा पारित आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा दोषी इकाई के विरूद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु बनायी गयी गाइड लाइन के आधार पर निपुण सैफरान वैली (मैसर्स निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0), खसरा नं0–1726एम/1, 1725एम/2, 1724एम, 1056एम, 1058एम, 1060एम, ग्राम पसौडा, तहसील–लोनी, गाजियाबाद के विरूद्ध रू0 1,38,28,125/– (रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पचीस मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित की जाती है एवं आपको निर्देशित किया जाता है कि उक्त धनराशि को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के यूनियन बैंक आफ इण्डिया, विभूति खण्ड गोमती नगर, लखनऊ स्थित बैंक के खाता संख्या 701502010002104 आईएफएससी कोड–UBIN0570150 में 15 दिन के अन्दर जमा करते हुये साक्ष्य सहित बोर्ड को सूचित करें अन्यथा नियमानुसार अग्रिम कार्यवाही प्रारम्भ कर दी जायेगी।

सक्षम अधिकारी की अनुमति से निर्गत।

भवदीय,

(प्रदीप शर्मा)
मुख्य पर्यावरण अधिकारी, वृत्त–1

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को सूचनार्थ एवं अग्रिम आवश्यक कार्यवाही हेतु प्रेषित।
3. उपाध्यक्ष गाजियाबाद विकास प्राधिकरण, गाजियाबाद।

मुख्य पर्यावरण अधिकारी, वृत्त–1

टी0सी0–12वीं, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com website: www.uppcb.com

Mailed 15/01/24

Scanned with OKEN Scanner

Annexure-12

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref No: Ho/827 /सी–1/जल/जी0–727/2024 Date: 11-3-24

सेवा में,

जिलाधिकारी,
गाजियाबाद।

पंजीकृत

विषयः–मै0 निपुण सैफरान वैली (मै0 निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0) खसरा नं0–1726एम/1/1725एम/2 1724एम 1058एम 1060एम ग्राम– पसौडा तहसील लोनी गाजियाबाद के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति की वसूली भू–राजस्व की भॉति किये जाने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सन्दर्भ ग्रहण करने का कष्ट करें। ग्रुप हाउसिंग परियोजना मै0 निपुण सैफरान वैली (मै0 निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0) खसरा नं0–1726एम/1/1725एम/2 1724एम 1058एम 1060एम ग्राम– पसौडा तहसील लोनी गाजियाबाद द्वारा जल (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1974 के प्राविधानों का उल्लंघन के दृष्टिगत बोर्ड के पत्र दिनांक–15.01.2024 (छायाप्रति सलंग्न) द्वारा पर्यावरणीय क्षतिपूर्ति धनराशि रू0–1,38,28,125/–(रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पच्चीस मात्र) अधिरोपित की गयी है। जिसके भुगतान किये जाने का समय समाप्त हो गया है। इकाई पर उक्त धनराशि बकाया है। उपरोक्त बकाया पर्यावरणीय क्षतिपूर्ति की वसूली की जानी है।

अतः अनुरोध है कि मै0 निपुण सैफरान वैली (मै0 निपुण बिल्डर्स एण्ड डेवलपर्स प्रा0लि0) खसरा नं0–1726एम/1/1725एम/2 1724एम 1058एम 1060एम ग्राम– पसौडा तहसील लोनी गाजियाबाद के विरूद्ध अधिरोपित पर्यावरणीय क्षतिपूर्ति रू0–1,38,28,125/–(रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पच्चीस मात्र) को भू–राजस्व का भॉति वसूल कराने हेतु एवं वसूल की गयी धनराशि रू0–1,38,28,125/–(रू0 एक करोड़ अड़तीस लाख अट्ठाइस हजार एक सौ पच्चीस मात्र) को उ0प्र0 प्रदूषण नियंत्रण बोर्ड के खाता संख्या–701502010002104 IFSC Code-UBIN0570150 यूनियन बैंक ऑफ इण्डिया विभूति खण्ड गोमती नगर लखनऊ में जमा कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

सलंग्नक–उपरोक्तानुसार।

(संजीव कुमार सिंह)
सदस्य सचिव

प्रतिलिपि–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषितः–

1. अनुसचिव, पर्यावरण वन एवं जलवायु परिवर्तन अनुभाग–7 उ0प्र0 शासन को इस आशय से प्रेषित कि उक्त धनराशि को भू–राजस्व की भॉति वसूली कराये जाने हेतु अपने स्तर से भी आवश्यक कार्यवाही करने का कष्ट करें।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड गाजियाबाद को इस निर्देश के साथ प्रेषित कि जिलाधिकारी कार्यालय से समन्वय स्थापित कर पर्यावरणीय क्षतिपूर्ति की वसूली कराकर संबंधित खाते में जमा करायें।

सदस्य सचिव

टी0सी0–12वीं, विभूति खण्ड
गोमती नगर, लखनऊ–226010
दूरभाष : 2720831, 2720828, 2720691, 2720681
फैक्स : 0522-2720764
ई–मेल : info@uppcb.com website: www.uppcb.com

TC-12V, Vibhuti Khand,
Gomti Nagar, Lucknow-226010
Phone : 2720831, 2720828, 2720691, 2720681
Fax : 0522-2720764
e.mail : info@uppcb.com website: www.uppcb.com

12-

Scanned with OKEN Scanner